

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**ORIGINAL APPLICATION No.312/2009**

This the 4<sup>th</sup> day of August, 2009

**Hon'ble Ms. Sadhna Srivastava, Member (J)**  
**Hon'ble Dr. A.K. Mishra, Member-A**

Vinod Bala Goswami, aged about 54 years, wife of Shri K.P. Goswami, resident of House No. 554 Kha/51, Visheshwar Nagar, Alambagh, Lucknow, presently posted as Clerk Grade-I, working at HPT, Doordarshan, Kanpur.

.....Applicant

By Advocate: Sri Surendran P

**Versus**

1. Union of India, through its Secretary, Ministry of Information & Broadcasting, Central Secretariat, New Delhi.
2. Director General, Doordarshan, Mahanideshalaya, Mandi House, New Delhi.
3. Deputy Director (Administration), Office of the Director General, Doordarshan, Mahanideshalaya, Mandi House, New Delhi.
4. The Director, Television Centre, 24, Ashok Marg, Lucknow.
5. Station Director, Akash Vani, Vidhan Sabha Marg, Lucknow.
6. Kendra Abhiyanta, Doordarshan Relay Kendra, Kanpur.
7. Senior Administrative Officer, Doordarshan Kendra, 24, Ashok Marg, Lucknow.

.....Respondents

By Advocate: Shri S.P. Singh.

**ORDER (Oral)**

**By Ms. Sadhna Srivastava, Member-J**

This applicant claims direction for the respondents to treat the applicant on duty and to pay salary to her w.e.f. 06.10.1994 to 29.07.1998. Earlier, also for the same relief, the applicant filed OA No.5/1998, which was dismissed as having become infructuous on the statement made by the counsel for the applicant on 22.5.2008. The counsel for the applicant was

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present on that date also. Thereafter, Review Petition No.1876/2008, was filed by the applicant stating therein that relief regarding payment of salary has not yet been considered by the respondents. The aforesaid review petition was dismissed with liberty to the applicant to file fresh OA, in respect of such unresolved claims of the applicant, claimed in her earlier OA therefore, this OA. During the course of the arguments, the counsel for the applicant submitted that the applicant made a representation on 04.08.1995, claiming salary for the aforesaid period. The aforesaid representation of the applicant was forwarded to D.G., Doodarshan, New Delhi i.e. Respondent No. 2, which is still pending. The counsel for the respondents submits that in such matters the Respondent No.3 is the competent authority therefore, he prays that the direction be issued to Respondent No.3 to consider and decide her representation.

2. In view of the submissions made on behalf of counsel for both the parties, the OA is disposed of with a direction to the competent authority to consider the representation of the applicant dt. Nil (Annexure-A-20) and pass a reasoned and speaking order in accordance with rules within a period of three months from the date of receipt of the certified copy of this order. It is needless to say that we have not expressed any opinion on the merits of the case.

3. The OA is accordingly disposed of without any order as to costs.

*4/1*  
**(Dr. A.K. Mishra)**  
**Member-A**

*Sadhna Srivastava*  
**(Sadhna Srivastava)**  
**Member-J**